t[THE MINISTER OF COMMERCE AND INDUSTRY (SHRI LAL BAHADUR): (a) and (b). Negotiations are in progress and are still in a preliminary «tage. It is, therefore, not possible to give any details.

- (c) There is called no works "Didwana Sodium Sulphate Works" Didwana. Sodium Sulphate found in large quantities in the bit terns at Didwana after extraction of salt from the pit brine available there. A part of it also crystalises out along with salt. The bitterns which allowed to remain on the pan beds after salt has been scraped and collect ed throw out sodium sulphate which is deposited on the beds. This is also now more or less exhausted.
- (d) Under the present Treaty Agreements, the average annual revenue of the Rajasthan Government from these salt works in Rajasthan is about Rs. 5 to 6 lakhs on account of ground rent and about Rs. 12 to 14 lakhs a year on account of royalty on the sale of salt produced from these areas.

The Central Government gets the oess on salt produced in these areas like the cess from other Government managed salt works in the country.]

12 NOON

## PAPER LAID ON THE TABLE

## STATEMENT ON THE GANGA BARRAGE PROJECT

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): Sir, on behalf of Haflz Mohammad Ibrahim, I lay on the Table a statement on the Ganga Barrage Project. [Placed in Library. See No. LT-880|58.]

f[ ] English translation. 52 RSD—3.

## REFERENCE TO NOTICE FOR HALF-AN-HOUR DISCUSSION ON THE GANGA BARRAGE SCHEME

on the Table

DR. A. N. BOSE (West Bengal): Sir, I have a point to submit. I gave notice for a half-anhour discussion on the Ganga Barrage scheme some twelve days back. I do not know why that has not yet come up and why a statement is now offered as a substitute and that too after twelve days.

## SUGGESTION RE CHAIRMAN OF THE PUBLIC ACCOUNTS COM-MITTEE BEING APPOINTED FROM A NON-RULING PARTY

Shri V. K. DHAGE (Bombay): Sir, I have another submission to make. You remember, Sir, that last year also I had raised this point. I understand from the press that the Chairman of the Public Accounts Committee has accepted another job and so there is a vacancy now. Last time I had raised the point that a Member of Parliament from the non-ruling Party should be made Chairman of the Public Accounts Committee. This is a convention which is followed in other parliaments also. Therefore, I suggest that you will please take suitable action in the matter and see that the Chairman of the Public Accounts Committee is a Member from a non-ruling Party.

DR. R. B. GOUR (Andhra Pradesh): Non-ruling Party? Does it exclude the Communist Party?

MR. CHAIRMAN: They are ruling in Kerala; they are excluded.

SHRI V. K. DHAGE: I had seen the Prime Minister also in this regard some time back and he was not so very unwilling to this proposition.